

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 308
(IB)-1781(ND)2018
New IA- 1625/2024

IN THE MATTER OF:
Indu Kumar & Ors.

... **Applicant/Petitioner**

Versus

M/s. Saha Infratech Pvt. Lt

... **Respondent**

Under Section: 7 of IBC(CIRP)

Order delivered on 12.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Shalini Nair, Adv. Renuka Iyer, Adv. Anmol
Bansal

For the Respondent : Adv. Deep Bisht for R-1

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-1625/2024: Issue notice. The Ld. Counsel appearing for RP accept notice. Ld. Counsel for the Applicant undertakes to serve notice upon the Respondent Nos. 2 to 4 through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 08.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)